

11/11/99

None present for applicant.

Mr. Vineet Mathur, Counsel to the
Respondents.

Since from two
occasions nobody is putting appearance
on behalf of the applicant. Even
today, neither the applicant nor his
learned advocate is present. The case
is, therefore, dismissed in default for
non prosecution.

The OA is disposed of

Gopal Singh
Gopal Singh
Adm. Member

A. R. Misra
A. R. MISRA
Judl. Member

Part II and III destroyed
in my presence on 29-7-2006
under the supervision of
Section Officer (I) as per
order dated 16/5/95

[Signature]
Section Officer (Record)

Copy of the order
Sent to Applicant -
Address Vide
No 315
dt. 04-11-99

[Signature]
04-11-99

[Signature]
R/C
on 5/11/99
Rajesh Singh

Copy of order dated 1-11-99
Sent to Applicant
at his Residence at
Address mentioned
in OA Application.
The same is received
back from post at depart-
ment on 11/11/99
Hence the same
is filed in part III
of the file.
[Signature]
15/11/99